

thriving trade' appearing in "Indian Express" dated July 24, 1997;

(b) if so, the facts of the matter reported therein;

(c) the number of imposters arrested in Delhi in the said forgery cases during the last three years; and

(d) the steps proposed to be taken by the Government in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) Government have seen the news item in question which appeared in the *Indian Express* dated 24 June, 1997. The news item relates to fabrication/forging of documents etc. by some unscrupulous elements for providing survey to accused persons granted bail.

(c) During the last three years from 1994 to 1996, Delhi Police has arrested 99 persons allegedly involved in this malpractice.

(d) Delhi Police takes appropriate action against the offenders as and when such incidents come to their notice.

#### **Gap between Production and Consumption of Pulses**

3314. SHRI SANAT MEHTA : Will the Minister of AGRICULTURE be pleased to state :

(a) the present gap between production and consumption of pulses in the country;

(b) whether the gap has been increased and is likely to touch 2 million tonnes inspite of launching of special production programme of NPDP during the recent period;

(c) if so, the NPDP has failed to achieve its target with the reasons therefor; and

(d) the steps taken to meet the gap between the production and consumer in the country during the current year as well as Ninth Five Year Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : (a) The Working Group on Demand and Supply Projections of Agricultural Commodities and Improvement of Agriculture Statistics for the formulation of Ninth Five Year Plan has assessed the requirement of pulses at the production level for 1996-97 at 15.30 million tonnes based on the normative requirement as recommended by National Institute of Nutrition, Hyderabad and at 15.50 million tonnes based on behaviouristic approach on GDP growth rate of 7%. The production of pulses during 1995-96 was

13.19 million tonnes and during 1996-97 14.85 million tonnes.

(b) As against the most likely production projection of 17.50 million tonnes pulses by 2001-02 the Working Group has assessed the requirement of Pulses at 17.20 million tonnes at production level based on the normative requirement and 19.50 million tonnes based on the behaviouristic approach of GDP growth rate of 7%.

(c) As pulses are grown under rainfed conditions wide fluctuations in production have been observed in the past. The implementation of National Pulses Development Project (NPDP) has helped in stabilizing the production and increasing the productivity levels. The production of pulses has increased from 12.86 million tonnes in 1989-90 to 14.85 million tonnes in 1996-97.

(d) To increase the availability of pulses, the import of pulses has been put under OGL with import duty of 5% at present. The ongoing Centrally Sponsored National Pulses Development Project (NPDP) is proposed to be continued. Through this scheme, incentives are being provided to the farmers for inputs like seeds, micro-nutrients, Rhizobium culture farm implements, sprinkler sets, etc. The future strategy to increase production of pulses will be to enhance the productivity level by use of improved seeds, micro-nutrients, application of sulphur, sprinkler mode of irrigation and adoption of Integrated Pest Management approach etc.

#### **Bulk Drugs under Price Control**

3315. DR. BALIRAM : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government propose to review the list of bulk drug under the price control;

(b) if so, the details thereof;

(c) the authority for such a review and the date on which the review was last made; and

(d) whether non-review of the list is harming the interest of the Indian companies and protecting the interest of the multinational companies?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI M. ARUNACHALAM) : (a) to (c) The Drug Policy envisages that the work relating to updating/review the list of drugs under price control would be undertaken by the National Pharmaceuticals Pricing Authority (NPPA). Since the setting up of NPPA has got delayed due to problems of administrative nature the Government has recently decided to initiate the process under DPCO, 95 no such review has been done so far.

(d) The criteria laid down for inclusion of drugs under price control do not distinguish between companies of Indian origin and others.

[Translation]

#### **Education Programmes for OBCs**

3316. SHRI VISHVESHWAR BHAGAT :  
SHRI MAHESH KUMAR M. KANODIA :

Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government have received any proposal for launching education programmes for the welfare of Other Backward Castes/Classes from the State Governments;

(b) if so, the details thereof; and

(c) the details of the Central assistance sanctioned/ released till date?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) Yes Sir.

(b) and (c) A proposal from the State Government of U.P. for the establishment of residential Schools for imparting proper Education to the students belonging to Backward Classes on the pattern of Navodaya Vidhyalaya has been received. Presently no such scheme is being implemented by the Government of India. However, a scheme for establishment of residential Schools for boys & girls belonging to Backward Classes has been approved for implementation during the IXth Five Year Plan. The Ministry is in the process of formulating the scheme.

[English]

#### **Amendment in Cooperative Laws**

3317. SHRI CHITTA BASU :  
SHRI AMAR ROYPRADHAN :

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to amend the cooperative laws to ensure the smooth functioning of cooperatives;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : (a) to (c) A proposal is under consideration to amend the Multi-State Cooperative Societies Act, 1984 to make the functioning of cooperative societies more democratic and

autonomous. State Cooperative Acts can be amended by the State Governments since "Cooperative Societies" is a State subject.

[Translation]

#### **Safety of Statues of National Leaders**

3318. SHRI CHHATAR SINGH DARBAR :  
SHRI B.L. SHANKAR :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the steps proposed to be taken by the Government to stop the recurrence of Mumbai like incidents of desecration of the statue of Dr. B.R. Ambedkar in the country;

(b) whether instructions have been issued to the States to contain the happening of the such incidents;

(c) whether the Government propose to enact any legislation for installation, maintenance and safety of statues of the national leaders in order to avoid Mumbai like incidents in future; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) In view of the recent incidents of violence in Mumbai city where trouble started following the alleged desecration of Dr. Ambedkar's statue by unidentified miscreants, the Government have alerted all State Governments and UT Administrations to take appropriate measures to prevent occurrence of such incidents.

(c) No, Sir.

(d) Does not arise.

[English]

#### **Corruption Cases**

3319. DR. MURLI MANOHAR JOSHI: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the number of cases of corruption, dishonesty and assets disproportionate to the income of civil servants investigated by the Vigilance Department of Ministry in 1995-96;

(b) the number of officers involved therein Grade-wise;

(c) the number of complaints received for corruption and dishonesty during the said period and the action taken thereon;